

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 5
(IB)-1739(PB)/2019

IN THE MATTER OF:

Amrit Corp Ltd.

.... Applicant/petitioner

Vs.

Ansal Hi-Tech Township Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy
Code,2016(CIRP)

Order delivered on 11.09.2020

Coram:

SHRI B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner(s):-

Mr. Rajnish Kr. Singh, Adv.

Ms. Purti Marwaha Gupta, Ms. Henna
George, Advs.

ORDER

IA-2569/2020:-

For the applicant's counsel stated that for the claim against the corporate debtor been settled, he has requested for withdrawal of the company petition. Accordingly, this application is allowed by dismissing the company petition as withdrawn.

- Sd -

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

- Sd -

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)